

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. 5**

Service Tax Appeal No. 87558 of 2018

(Arising out of Order-in-Appeal No. PUN-CT-APPII-000-383-17-18 dated 22.03.2018 passed by the Commissioner of Central Tax (Appeals), Pune-II)

Tech Mahindra Ltd.

Sharda Center, Off Karve Road,
Erandwane, Pune 411 004.

Appellant

Vs.

Commissioner of CE & ST, Pune-II

ICE House, 41/A, Sassoon Road,
Opp. Wadia College, Pune 411 001.

Respondent

Appearance:

Shri Jay Chheda with Shri Aniket Barve, Advocates, for the Appellant
Ms. S. Varalakshmi, Additional Commissioner, Authorised
Representative for Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 09.12.2024
Date of Decision: 21.03.2025

Service Tax Appeal No. 87558 of 2018 is dismissed. For
order, see order of date in Service Tax Appeal No. 86917 of
2016.

(Anil G. Shakkarwar)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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